

Central Administrative Tribunal
Principal Bench, New Delhi.

(7)

CP-445/2005 in
OA-2532/2003

New Delhi this the 12th day of January, 2006.

Hon'ble Shri V.K. Majotra, Vice-Chairman(A)
Hon'ble Shri Shanker Raju, Member(J)

Sh. Murari Lal,
S/o Sh. Gulzari Ram,
R/o t-8Am Old Village, Nangal,
Delhi Cantt.

.... Petitioner

(through Sh. Yogesh Sharma, Advocate)

Versus

Sh. R.K. Gupta,
Director,
Department of Atomic Energy,
Atomic Mineral Directorate for
Exploration & Research,
Begumpet, Hyderabad.

.... Respondent

(through Sh. N.K. Joshi, Scientific Officer)

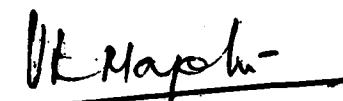
Order (Oral)

Hon'ble Shri Shanker Raju, Member(J)

Learned counsel for petitioner seeks and is allowed to withdraw the present C.P. Accordingly, C.P. is dismissed as withdrawn. Notices are discharged. However, liberty is given to the petitioner to assail his grievance of regularization in accordance with law.


(Shanker Raju)

Member(J)


(V.K. Majotra)
Vice-Chairman(A)

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